

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:161

ANSWERED ON:22.11.2010

MGNREG SCHEME

Meena Shri Raghuvir Singh;Rao Shri Sambasiva Rayapati

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of the Central funds released, funds available and utilised under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the Eleventh Five Year Plan period, State-wise and year-wise;
- (b) the details of the assets created and employment generated during the said period so far, State-wise;
- (c) the details of the States which could not utilise the funds made available for the purpose under the said scheme and the reasons therefor;
- (d) whether the Government is satisfied with the extent to which the scheme achieved its intended objectives; and
- (e) if so, the details thereof and the corrective action taken/proposed to be taken by the Union Government in this regard?

**Answer**

MINISTER OF RURAL DEVELOPMENT (DR. C. P. JOSHI)

(a) to (e): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 161 for answer on 22.11.2010.

(a): State-wise details of Central funds released, total available funds and funds utilized during the years 2007-08 to 2010-11 (up to Sept., 10) are given in the Annexure-I.

(b): The focus of the activities permissible under Mahatma Gandhi NREGA, as stipulated in para 1 of Schedule-I of the Act, is on natural resource regeneration. State and category-wise total works taken up focusing mainly on natural resource management during the last three years and current year are given in Annexure-II. State-wise details of the employment generated during these years is given in Annexure-III.

(c): Utilisation of funds against the total available funds is given in column 4 of the Annexure-I.

(d) & (e): Mahatma Gandhi NREGA provides for enhancement of livelihood security of the households in rural areas of the country by providing at least 100 days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. The Act has been able to supplement livelihood opportunities in rural areas. Number of households who availed employment and persondays of employment generated under the Act in the last three years and current year so far is given in Annexure-III.

Steps taken by the Union Government to strengthen the implementation of MGNREGA are:

(i) ICT based MIS has been made operational to make data available to public scrutiny, inclusive of Job cards, Muster rolls, Employment demanded and allocated, number of days worked, shelf of works, Funds available/spent and fund to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.

(ii) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement.

(iii) Rolling out Biometric based ICT enabled real time transactions of MGNREGA workers to eliminate fake attendance and false payments.

(iv) Independent Monitoring and verification by National Level Monitors and Eminent Citizens.

(v) Visits by members of Central Employment Guarantee Council.

(vi) State and District level Vigilance and Monitoring Committees have been set up.

(vi) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal in a time bound manner.